

(b) The aerodrome was handed over to the Ministry of Defence on the 1st January, 1953.

(c) This is correct.

(d) Yes, if the Ministry of Defence with whom the question has again been taken up, decide finally not to take these men, and if it is not possible for the Chief Engineer to absorb them elsewhere.

KUNDAN HYDRO-ELECTRIC SCHEME

***786. Shri N. M. Lingam:** Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission considered earlier the inclusion of the Kundan Hydro-Electric Scheme in the Madras State in the Five Year Plan; and

(b) what are the reasons for the non-inclusion of the scheme in the final plan?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The Kundan Hydro-Electric Scheme was referred to the Planning Commission by the Government of Madras for inclusion in the Plan. The Commission, however, found that further investigation would be necessary before the Scheme could be taken up for consideration. These investigations are in progress.

MARKING AND FIXATION OF PRICES OF CLOTH

***789. Shri Badshah Gupta:** Will the Minister of Commerce and Industry be pleased to state whether marking on and fixation of prices of certain varieties of cloth still continue?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Yes, Sir.

NATIONAL INSTRUMENTS FACTORY

***795. Shri Lakshman Singh Charak:** (a) Will the Minister of Production be pleased to state when the building of the National Instruments Factory will be completed?

(b) Will this factory be a State enterprise or private enterprise?

(c) How much money will be spent on building and the installation of the factory in the first instance?

(d) What kind of instruments will be manufactured in this factory?

The Minister of Production (Shri K. C. Reddy): (a) The construction of

new buildings for the National Instruments Factory is expected to be completed by the end of 1954.

(b) This factory is owned and run by the Government of India.

(c) The estimated expenditure on the construction of new buildings is Rs. 28.54 lakhs. The National Instruments Factory which was previously known as the Mathematical Instruments Office has been in existence since 1830. The question of spending any money afresh on the initial installation of the factory does not, therefore, arise. The Planning Commission have however, made a provision of Rs. 182 lacs for expansion of the factory during the period of the Plan, and a reorganisation scheme costing Rs. 80 lacs has already been sanctioned for the period 1952-53 to 1954-55.

(d) This factory is already engaged in the production of about 250 types of survey, drawing, mathematical and scientific instruments such as microscopes, telescopes, levels, theodolites, ophthalmoscopes, projectors, instruments for medical, meteorological, geological and aviation purposes etc.

INDIAN EMPLOYEES OF FORMER SHANGHAI MUNICIPAL COUNCIL

***796. Sardar Hukam Singh:** (a) Will the Prime Minister be pleased to refer to the answers to Unstarred Questions Nos. 146 of 12th June, 1952 and 4 of 5th November, 1952 and state whether any fresh communication has passed between our Government and the People's Government of China in respect of the dues of Indian employees of the former Shanghai Municipal Council?

(b) If so, whether that communication will be placed on the Table of the House?

(c) Do Government propose bringing any diplomatic pressure on the China Government for the recovery of these dues?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) The Government reminded the Embassy of the People's Republic of China on the 9th December 1952, and 27th February, 1953, and the Embassy in their replies dated the 13th December 1952, and the 11th March 1953, said that the matter had been duly reported to their Government whose reply was awaited.

(b) It is not the normal practice to place communications of this nature on the Table of the House.